

CCP No. 149/04
IN
OA No. 325/99

27.5.2005.

HON'BLE MR. A.K. BHATNAGAR, MEMBER-J
HON'BLE MR. D.R. TIWARI, MEMBER-A

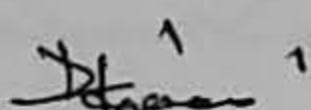
Sri A. Srivastava for the applicant and Sri Saumitra Singh for respondents.

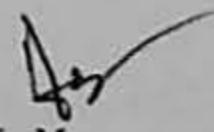
The learned counsel for the respondents submits that the department has made compliance of the order passed in O.A. no. 325 of 1999 by which the respondents were directed to re-consider the claim of the applicant for promotion to the post of Draftsman/Chargeman Gr.II after proper self direction to the Rules afore stated within a period of three months from the date of receipt of copy of the order.

By way of Short C.A. filed in this case, the respondents have stated that the order of this Tribunal has fully been complied with. The said Short C.A. is taken on record. More-over the applicant has already challenged the same by way of filing O.A. no. 529 of 2005.

After hearing the counsel for the parties, we are satisfied that the order of this Tribunal has fully been complied with by the respondents and the applicant has also challenged the same by filing O.A.

The C.C.P. is accordingly dismissed. Notice issued to the respondent is hereby discharged.


A.M.


J.M.

Girish/-